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PUNJAB VIDHAN SABHA

Bill No. 25-PLA-2015

**THE PUNJAB ANCIENT, HISTORICAL MONUMENTS, ARCHAEOLOGICAL
SITES AND CULTURAL HERITAGE MAINTENANCE BOARD
(SECOND AMENDMENT) BILL, 2015**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Punjab Ancient, Historical Monuments, Archaeological Sites and Cultural Heritage Maintenance Board Act, 2013.

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab Ancient, Historical Monuments, Archaeological Sites and Cultural Heritage Maintenance Board (Second Amendment) Act, 2015. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Ancient, Historical Monuments, Archaeological Sites and Cultural Heritage Maintenance Board Act, 2013, in section 7, for clause (b), the following clause shall be substituted, namely :— Amendment in section 7 of Punjab Act 29 of 2013.

“(b) for the construction/creation of the buildings of State/National importance, repayment of loans raised for construction/creation of the buildings of State/National importance and operation and maintenance of heritage memorial/project and Memorials;”.

CHANDIGARH :
The 9th October, 2015.

SHASHILAKHANPAL MISHRA,
Secretary.